

HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.49162/2021
(Pradeep Kumar Jain Vs. State of M.P.)

Gwalior Bench: Dated 08.10.2021

Shri Nitin Goyal, learned counsel for the petitioner.

Shri Upendri Singh, learned PL Advocate for the respondents/State.

Shri Prashant Sharma, learned counsel for the complainant

The present petition under Section 482 of Cr.P.C. is preferred by the petitioner seeking interim bail for a period of six months and extension of time to surrender before the trial Court in pursuance to the order dated 07-06-2021 passed in M.Cr.C. No.20918/2021.

Learned counsel for the petitioner submitted that earlier vide order dated 07-06-2021 passed in M.Cr.C. No.20918/2021 this Court on medical ground, granted interim bail to the petitioner for a period of one month which has already been extended for a period of three months till 11.10.2021, but medical condition of petitioner is not well and treatment of petitioner is still going on. It is further submitted that petitioner falls within the criteria laid down by the Division Bench of this Court at the principal seat at Jabalpur dated **10.05.2021 [WP.9320/2021- In Reference (Suo Motu) Vs. The State of M.P. & Ors.]** wherein Division Bench has directed for consideration of bail matters of under trial inmates/convicted who are 60 years of age. Thus, prayed for grant of extension of time.

Learned counsel for the State as well as complainant opposed the prayer and prayed for dismissal of interim bail.

Heard learned counsel for the parties and perused the documents appended.

Considering the submission of petitioner and the medical condition, temporary bail granted earlier to the petitioner vide order dated 07-06-2021 (M.Cr.C. No.20918/2021) is hereby extended for two months (**till 11-12-2021**) on the same bail bonds and terms and conditions as are enumerated in order dated 07-06-2021.

Petitioner shall surrender immediately after completion of time i.e. on or before 11-12-2021 before the trial Court. Meanwhile, he shall take suitable medical advise for his ailments and would submit necessary papers in this regard at the time of surrender.

Petition stands partly allowed and disposed of.

Copy of this order be sent to trial Court for compliance and information.

Certified copy as per rules.

**(Anand Pathak)
Judge**

Rashid